

(b) whether British High Commissioner has been told of the conduct of M/s. Glaxo is overcharging the consumer by over Rs. 100 crores by using cheaper bulk drug in the formulations;

(c) how the Ministry is allowing such interference by the commercial houses; and

(d) what are the full details and facts in this regard and what action in the matter has been taken by Government?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI EDUARDO FALEIRO): (a) to (d) The question of Government allowing any interference in the regulation of prices in accordance with the Drugs (Prices Control) Order, 1987 does not arise. The price of bulk drug Ranitidine was notified on March, 16, 1994.

Compliance of Bombay High Court Order in the case of M/s Hoechst:

5820. SHRI RAJNI RANJAN SAHU:

SHRI H. HANUMAN-THAPPA:

SHRI ANANT RAM JAISWAL:

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to refer to answer to Unstarred Question 1277 given in the Rajya Sabha on the 3rd March, 1993 and state:

(a) what action has been taken by Government in compliance with the order of the Bombay High Court in the case of M/s. Hoechst.

(b) at what level the amount assessed against the company stands and whether the amount for the entire period has been assessed;

(c) whether it is a fact that Bombay High Court order has not been complied by Government, if so what is the present position; and

(d) what is the delay in the matter of recovery, if the Bombay High Court Order has been complied with?

THE MINISTER OF STATE OF THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI EDUARDO FALEIRO): (a) to (d). The Bombay High Court framed a time bound schedule for mutual exchange of data between the company and the Government for the purpose of finalisation of liability and for giving a hearing to the company, vide order dated 8th March, 1991. The process of mutual exchange of data is over and the finalisation of their liabilities is under process which involves analysis of old and voluminous data after which a final hearing has to be given as per the directions of the Bombay High Court.

Wockhardt range of formulations

5821. SHRI ANANT RAM JAISWAL:

SHRI RAJNI RANJAN SAHU:

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) what are the combination formulations of Dextropropoxyphene Hcl-marketed by M/s. Wockhardt;

(b) what is the approved price and market price of each and since when the price is being overcharged for the formulations by this company and its sister concerns;

(c) what were the prices of these formulations in 1987 and 1994;

(d) whether it is also a fact that prices of Wockhardt range of formulations are also being overcharged and are based on very high price of Providone Iodine;

(e) why the price of Providone Iodine has not been fixed so far by the BICP or the Ministry;

(f) whether it is a fact that the company and its sister concern are selling a number of products without price approval and also overcharging the prices of number of formulations; and

(g) if so, the details of such products and action taken?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI EDUARDO FALEIRO): (a) to (c) The information will be collected and placed on the Table of the House.

Approved prices of Flagyl-F Wotinx F and Qugyl

5822. SHRI H. HANUMANTHAPPA:

SHRI RAJNI RANJAN SAHU:
SHRI ANANT RAM JAISWAL:

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) what is the approved price of Flagyl-F, Wotinx and Qugyl and at which prices are these preparations being sold;

(b) whether M/s. Rhone Poulenc have also not taken price approval for Flagyl DF and are marketing Secnil 4 tablets at Rs. 48/-;

(c) whether it is a fact that company got all the benefits but did not produce any drug from basic stages;

(d) what is the loss of foreign exchange and why Government failed to detect their cases of overcharging of prices; and

(e) what are the formulations being marketed by them without price approval and since when and what action has been taken?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI EDUARDO FALEIRO): (a) to (e) The information will be collected and placed on the Table of the House.

Special Committee to finalise DPEA liabilities

5823. SHRI H. HANUMANTHAPPA:
Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) what are the details of the Special Committee which have been set up to finalise DPEA liabilities;

(b) what are the terms of reference of this Committee and what is the period given to it and what was its necessity;

(c) whether it is a fact that department failed to work any liability during the period of three years, if so, what are the details of liabilities worked out during 1991-92, 1992-93 and 1993-94; and

(d) what is the total amount due under DPEA on 31st March, 1994 and what are the details of companies in whose favour liabilities are still to be worked out?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI EDUARDO FALEIRO): (a) and (b) A 3 Member Committee has been constituted to determine the liabilities of the drug companies on the overcharged amount between 1981 to 1987 under the Drugs (Prices Control) Order, 1979. The other details asked for are available in the Resolution published in the Official Gazette on 21.3.1994, copies of which are available in the Parliament Library.

(c) and (d) No, Sir. The process of assessment of liabilities of the drug companies has been going on and the companies against whom liabilities are still to be worked out have continuously been asked to furnish the details/data to the Government for working out the liability for the relevant period. The companies have also been cautioned that in case they do